HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY ,THE TWENTY FIFTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 462 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 27/02/2025 Passed in WP No 5971 of 2025. on the file of the High Court.

Between:

Gumpula Sai Kumar, S/o Late Gumpula Krishna, Aged about 41 Years, Occ . Private Employee, R/o H. No. 8-3-234/87/8, Laxmi Narsimha Nagar, Yousufguda, Hyderabad 500 045, T.S.

...APPELLANT/PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Revenue Department, Secretariat Building, Hyderabad - 500 022.
2. The District Collector, Hyderabad District, Station Road, Nampally, Hyderabad - 500 001.
3. The Revenue Divisional Officer, Secunderabad Division, SP Road, Secunderabad - 500 003.
4. The Tahsildar, Khairatabad Mandal, Khairatabad, Hyderabad - 500 004.
5. The Assistant Commissioner of Police, Gopalapuram Division, Nehru Nagar, West Marredpally, Secunderabad - 500 026.
6. The Station House Officer, Jubilee Hills Police Station, Jubilee Hills, Hyderabad - 500 033.
7. Smt. Gumpula Bharathi, W/o Late Gumpula Krishna, Aged about 67 Years, Occupation . Housewife, R/o H. No. 8-3-234/87/8, Laxmi Narsimha Nagar,Respond Yousufguda, Hyderabad - 500 045, T.S.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents particularly respondent No. 6 police not to interfere in respect of H. No. 8-3-234/87/8, Laxmi Narsimha Nagar, Yousufguda, Hyderabad - 500 045, Telangana State pertaining to the petitioner herein by suspending the Letter No. B/72/2025, dated . 14-02-2025 issued by respondent No. 3 herein pending disposal of the main Writ Appeal

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of the order dated . 27-02-2025 passed in W.P. No. 5971 of 2025 by Hon'ble single judge pending disposal of the writ appeal

Counsel for the Appellant: SRI. T P ACHARYA

Counsel for the Respondent Nos.1 to 4: SRI MURALIDHAR REDDY KATRAM GP FOR REVENUE

Counsel for the Respondent Nos.5&6: SRI MAHESH RAJE GP FOR HOME

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.462 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri T.P.Acharya, learned counsel for the appellant; Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.1 to 4 and Sri Mahesh Raje, learned Government Pleader for Home Department, for respondent Nos.5 and 6.

2. Heard on admission.

3. The appellant has prayed for the following relief before the Single Bench:

> "...to issue a Writ order or direction more particularly one in the nature of Writ of Mandamus by declaring the action of the respondent No 3 in issuing Lr.No.B/72/2025, dated 14.2.2025 is illegal, arbitrary, violative of Articles 14 21 and 300-A of the Constitution of India and consequently suspend the Lr.No.B/72/2025, dated 14.2.2025 issued by the Respondent No.3".

4. Learned Single Judge, by impugned order dated 27.02.2025 decided W.P.No.5971 of 2025 by holding thus:

> "5. In view of the above, this Court is of the opinion that ends of justice would be met if the respondents are directed to take steps for implementation of the order dated 11.11.2023 passed by respondent No.2 to provide equal accommodation to respondent No.7 within a period of one month from the date of receipt of a copy of this order. If the petitioner fails to do so, respondent No.6 is directed to extend the police protection to respondent No.7, after expiry of the time granted by this Court, for taking necessary steps."

5. Learned counsel for the appellant raised two-fold submissions. *Firstly*, it is submitted that in paragraph No.4 of the impugned order dated 27.02.2025, learned Single Judge has erroneously opined that subject property is a self-acquired property of respondent No.7. *Secondly*, he submits that the appellant has no objection in implementing the order dated 11.11.2023 but a Police Officer who is a relative of respondent No.7 is compelling the appellant to partition the subject property.

6. On a specific query from the Bench, learned counsel for the appellant fairly submitted that there is no pleading/foundation in the writ affidavit relating to said pressure being mounted by said Police Officer. Thus, there is neither pleading nor impleadment of any such Police Officer in the writ petition. Curiously, no prayer is also made in the writ petition in

this regard. Thus, question of entertaining this plea orally raised before us does not arise.

7. Learned counsel for the appellant himself argued that the appellant has no objection to implement the order dated 11.11.2023. The impugned order dated 27.02.2025 passed by the learned Single is only a direction to implement the said order. Thus, we find no reason to entertain this appeal and is accordingly **dismissed**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

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SECTION OFFICER

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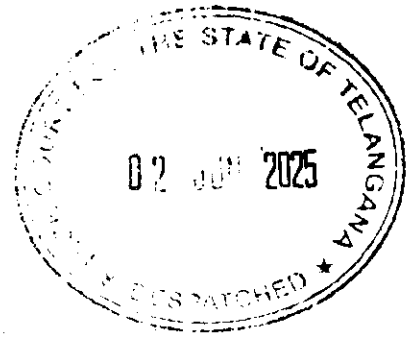
1. One CC to SRI. T P ACHARYA Advocate [OPUC]
2. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana. [OUT]
3. Two CCs to GP for Home, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies

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HIGH COURT

DATED:25/04/2025



JUDGMENT

WA.No.462 of 2025

DISMISSING THE WRIT PETITION
WITHOUT COSTS

(8) CHP
21/05/25